



తెలంగాణ రాజపత్రము  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 20th March, 2018.

**L. A. BILL No. 1 OF 2018.**

**A BILL FURTHER TO AMEND THE TELANGANA  
ASSIGNED LANDS (PROHIBITION OF  
TRANSFERS) ACT, 1977.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Assigned Lands (Prohibition of Transfers) (Amendment) Act, 2018.

(2) It extends to the whole of the State of Telangana.

Short title,  
extent and  
commence-  
ment.

(3) It shall be deemed to have come into force with effect from 05.03.2018.

**Amend-  
ment of  
section 4.**

**Act No. 9  
of 1977.**

2. In the Telangana Assigned Lands (Prohibition of Transfers) Act, 1977, in section 4, in sub-section (1), in clause (b), in sub-clause (i), for the expression “on or before 29.01.2007”, the expression “on or before 31.12.2017” shall be substituted.

## **STATEMENT OF OBJECTS AND REASONS**

The Telangana Assigned Lands (Prohibition of Transfers) Act, 1977 (Act No. 9 of 1977) was enacted with effect from 29.01.1977 to check illegal and unauthorized transfer of assigned lands.

However, as the landless poor persons who have purchased the assigned lands for valuable consideration and in good faith will lose the lands and become landless, if the provisions of the Act are strictly implemented, earlier, Government having examined the issue on humanitarian grounds, amended the Act so as to regularize the purchases made by the landless poor in good faith by reassigning the lands to him/her with usual terms and conditions of assignment, in respect of purchases made on or before 29.01.2007.

During the Land Records Updation Programme as it has been noticed that considerable extent of Government land assigned to landless poor persons is in possession of third party, Government is of the view that it would be appropriate to undertake reassignment of assigned lands (other than those lands/areas as may be notified by the Government from time to time in public interest and for public purpose), in favour third party eligible occupants i.e., who purchased the land in good faith and for valuable consideration on or before 31.12.2017 subject to the condition that he/she is landless poor person and is in occupation of the land by using the said land for agriculture or house site, as on the date of taking possession by eviction, so that eligible occupants get ownership rights, by extending the cut-off date from 29.01.2007 as stipulated under section 4 (1)(b) of the Act, to 31.12.2017.

To achieve the above object, Government have decided to amend section 4 of the Telangana Assigned Lands (Prohibition of Transfers) Act, 1977 suitably.

This Bill seeks to give effect to the above decision.

**MOHAMMED MAHAMOOD ALI,**  
Deputy Chief Minister & Minister for Revenue,  
Relief, Rehabilitation, Urban Land Ceiling,  
Stamps & Registrations.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Assigned Lands (Prohibition of Transfers) (Amendment) Bill, 2018, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**MOHAMMED MAHAMOOD ALI,**  
Deputy Chief Minister & Minister for Revenue,  
Relief, Rehabilitation, Urban Land Ceiling,  
Stamps & Registrations.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.